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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR.A.K. GAUR , MEMBER (J).

Original Application Number. 493 OF 2007.

ALLAHABAD this the 24th day of *October*, 2008.

Kishan Swaroop S/o Late Ram Swaroop, resident of C/o House No. 3/347, Indra Nagar, near Gupta Nurshing Home, Balmiki Basti, District-Bareilly.

.....Applicant.

VERSUS

1. Union of India through Defence Secretary, M/o Defence, Government of India, South Block, D.H.Q, P.O. New Delhi-110001.
 2. The Engineer-in-Chief, E-in-C's Branch, A.H.Q., Kashmir House, Rajaji Marg, New Delhi- 110 001.
 3. The Chief Engineer, Central Command, Lucknow.
 4. The Chief Engineer (Air Force), M.E.S., Bamrauli, Allahabad (U.P.).
 5. The Garrison Engineer (A/F), M.E.S., Izzatnagar, Bareilly (U.P.).
-Respondents

Advocate for the applicant: Sri R.C. Pathak
Advocate for the Respondents : Sri S. Singh
Sri S.C. Mishra

ORDER

It has been contended by the learned counsel for the applicant that for redressal of his grievance, the applicant has already preferred representation dated 10.03.2006 (Annexure -I to the O.A) before the Garrison Engineer (A/F), M.E.S., Izzatnagar, Bareilly (respondent No.5). Learned counsel for the applicant at the very outset has submitted that the grievance of the applicant might be redressed in case a direction is given to the competent authority Garrison Engineer (A/F), M.E.S., Izzatnagar, Bareilly (respondent No.5) to consider and decide the representation dated 10.03.2006 by a reasoned and speaking order taking into account the points raised therein within specified period.

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2. Learned counsel for the respondents has no objection if such direction is given.

3. Accordingly, I direct the Garrison Engineer (A/F), M.E.S., Izzatnagar, Bareilly (respondent No.5) to consider and decide the representation of the applicant dated 10.03.2006 by a reasoned and speaking order taking into account the points raised therein and in accordance with rules within a period of three months from the date of receipt of this order.

4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that I have not passed any order on merits of the case.

Anand
MEMBER- J.

/Anand/